

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

1. **APPEAL (IBC)/06(MB)2024  
IN  
C.P. (IB)/923(MB)2020**

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **15.02.2024**

NAME OF THE PARTIES:

Axis Bank Limited

Vs.

Talwalkars Healthclubs Limited

SECTION: 7, 42 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

**ORDER**

1. Mr. Omprakash Jah a/w Ms. Radha Naile i/b the Law Point, Ld. Counsel for the Appellant present. Mr. Pushkar Deo i/b Trilegal, Ld. Counsel for the Respondent/Liquidator present through VC.
2. Ld. Counsel for the Respondent/Liquidator seeks time to file reply. Time granted. Counsel for the Respondent/Liquidator is directed to file reply within two weeks with a copy served upon the other side two days in advance of the next date of hearing.
3. List this matter for further consideration on **26.03.2024**.

**Sd/-  
ANU JAGMOHAN SINGH  
Member (Technical)**

**Sd/-  
KISHORE VEMULAPALLI  
Member (Judicial)**